

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) The National Buildings Code and several other Codes of practice and Indian Standards have been formulated and are periodically reviewed and updated to ensure quality and economy in the construction of various types of buildings. The guidelines for ensuring quality and economy in low cost housing programmes are issued by the Ministry of Urban Development from time to time to state and central government construction agencies for adoption. The major construction agencies like the CPWD, NBCC etc. have set up their in-house quality control and technical audit Cells/Wings to ensure quality of construction by random checks and have formulate quality control guidelines for concerned officers. Pre-construction product approval and setting up of field laboratories for control and testing at big project sites are some of the other measures to ensure quality.

(b) The NBO and NBCC have been organising training programmes workshops/seminars for creating awareness about the quality and economy in the construction of public buildings and housing and they bring out technical publications, manuals etc., containing guidelines for adoption. NBO had brought out an All India schedules of specifications which include the innovative materials and construction techniques for effecting economy in the cost and improving the quality of construction. The Ministry of Urban Development has been supporting various R & D projects aimed at enhancing the concept of quality control and optimisation of construction cost.

Medical Officer in Village Health Guide Scheme

4678. **SHRI CHANDUBHAI DESHMUKH:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the post of Medical Officer Class-II under Village Health

Guide Schemes has been discontinued;

(b) whether Government have re-introduced the scheme of Village Health Guide with an honorarium of Rs. 50 p.m. to the workers; and

(c) if so, how the scheme will work without Supervisory Medical Officer, Class-II?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) The Government of India have decided not to fund the posts of Medical Officer under Village Health Guide Scheme w.e.f. 1st July, 1989. The State/Union Territories Governments had been asked to absorb these Medical Officers against the vacant posts of Medical Officer in the State/U.T. Sector.

(b) The Village Health Guide Scheme was started in 1977 and is still continuing. An honorarium @ Rs. 30 p.m. per Village Health Guide is paid by Government.

(c) The supportive supervision to Village Health Guides is provided through other supervisory health functionaries at the Primary Health Centres.

Discontinuance of Village Health Guide Scheme

4679. **SHRI CHANDUBHAI DESHMUKH:**

SHRI KASHIRAM RANA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a number of State Governments had appointed Ayurveda Medical Officers in Primary Health Centres, under the Village Health Guide Scheme started in 1979;

(b) whether the scheme was discontinued;

(c) if so, the reasons therefor;

(d) whether Union Government intend to revive the scheme;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD) : (a) As per information available, Ayurveda Medical Officers were appointed in the States of Andhra Pradesh, Gujarat and Orissa under the Village Health Guide Scheme;

(b) to (f) Village Health Guide Scheme is continuing. Due to resource constraint it was decided not to fund the post of Medical Officer under the scheme w.e.f. 1-7-1989. State Governments have been asked to absorb these Medical Officers against the vacant posts of Medical Officers in the State Sector.

Scheme for Strengthening Surface and Ground Water Organisations

4680. SHRI CHANDUBHAI DESHMUKH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Union Government had started a Centrally Sponsored Scheme for strengthening the surface and ground water organisations in the States during the Sixth Plan and continued it through the Seventh Plan;

(b) whether Government under the centrally sponsored scheme discontinued the assistance for the establishment and continued the support for equipments only; and if so; the reasons therefor; and

(c) whether Government plan to support the establishment also under the centrally sponsored scheme during the Eighth Plan?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION

IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) Yes, Sir.

(b) During the VII Plan, the assistance for establishment was restricted to the North Eastern States of (1) Assam (2) Meghalaya (3) Manipur (4) Tripura (5) Nagaland (6) Arunachal Pradesh and (7) Mizoram as the dearth of technical personnel in these States was hampering the groundwater development.

(c) The continuance of the scheme during the VIII Plan is still under consideration.

Reviewing the jute packaging materials (Packaging material compulsory use in packaging commodities) Act, 1987

4681. SHRI CHANDUBHAI DESHMUKH: Will the Minister of TEXTILES be pleased to state:

(a) whether on account of implementation of the Jute Packaging Materials Act, 1987 about 150 HDP Woven Sacks Units established in Gujarat State are working at very low capacity utilisation;

(b) if so, whether Government have received any representation regarding taking remedial steps by way of reducing percentage of production to be packed in Jute Packing Material for the Cement and Fertilizer Units located in the State of Gujarat; and

(c) if so, the action taken or proposed to be taken by Government regarding the representation and to ensure survival of the large number of SSI Units which are going sick due to operation of the order?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (c) Plastic Sacking or HDPE from different parts of the country including from Gujarat have been representing from time to time that the Reservation Orders issued by the Government in terms of the provisions of the Jute Packaging Materials (Compulsory Use